

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH

ITEM NO. 3
(IB)-529(PB)/2020

IN THE MATTER OF:

G.C. Yadav & Ors.

.... Applicant/petitioners

v.

Orris Infrastructure Pvt Ltd.

.... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 18.02.2020

Coram:

DR. DEEPTI MUKESH

HON'BLE MEMBER (JUDICIAL)

SH. S.K. MOHAPATRA

HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner

Mr. Piyush Singh, Mr. Aditya Parolia, Ms. Aditi
Sinha & Mr. Sourav Sharma, Advs.

For the Respondent

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ORDER

Notice to show cause as to why the Corporate Insolvency Resolution Process be not initiated in respect of Corporate Debtor-Respondent for 25.03.2020.

Process dasti.

List for further consideration on 25.03.2020.

Sd/-

(S.K. MOHAPATRA)
MEMBER (TECHNICAL)

Sd/-

DR. DEEPTI MUKESH
MEMBER (JUDICIAL)